GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO. 1739

TO BE ANSWERED ON: 10.12.2025

STAGGERED ROLLOUT FOR LARGE TECH FIRMS

1739. DR. MALLU RAVI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of specific rationale for granting large tech firms a "staggered rollout" with compliance deadlines extending as far as May 2027 in reference to the Digital Personal Data Protection (DPDP) Rules, 2025, notified on November 14, 2025;
- (b) the names and qualifications of the Chairperson and four members appointed to the Data Protection Board of India (DPBI); and
- (c) the manner in which the Government is likely to ensure the independence of the DPBI, given that its members are appointed by the Central Government along with the status of the controversial amendment to the RTI Act which is also now in force?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA)

(a) to (c): The Digital Personal Data Protection Act, 2023 ("Act"), and the Digital Personal Data Protection Rules, 2025 ("Rules"), were notified on 13th November 2025. It provide for a phased implementation framework.

The Rules mandate an eighteen-month period to allow organisations to implement appropriate technical and organizational measures to achieve compliance with the provisions of the Act. This was done after extensive consultation with all stakeholders.

The Act also provides for the establishment of the Data Protection Board of India (DPB). As notified, the DPB comprises a Chairperson and four other Members who shall be appointed through Search-cum-Selection Committee.

Independence of the Data Protection Board

The DPDP Act states that the DPB shall function as a digital office and as an independent body, ensured through:

- 1. Search-cum-Selection Committee comprising senior officials and experts, recommending for appointment the suitable candidates possessing ability, integrity, and specialised knowledge in relevant fields
- 2. Fixed term of two years for Chairman and other Members, with eligibility for re-appointment
- 3. No change in salaries, allowances, and other service conditions of Chairman and other Members to their disadvantage after their appointment

- 4. Specification of grounds for disqualification from appointment or continuance, such as insolvency, conviction for an offence involving moral turpitude, incapacity, prejudicial financial or other interest, or abuse of position;
- 5. Opportunity of being heard to be given to the Chairperson or any other Member before their removal.
